

ITEM NO.1502
(For Judgment)

COURT NO.5

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6964/2019

(Arising out of impugned final judgment and order dated 25-02-2019 in CRR No. 402/2019 passed by the High Court Of Madhya Pradesh At Indore)

BHAWNA BAI

Petitioner(s)

VERSUS

GHANSHYAM & ORS.

Respondent(s)

Date : 03-12-2019 This petition was called on for pronouncement of judgment today.

For Petitioner(s) Mr. Bijan Kumar Ghosh, AOR

For Respondent(s) Mr. Santosh Kumar, Adv.
(R-1 & R-2) Mr. Shekhar Kumar, Adv.
Mr. Vibhuti Sushant Gupta, Adv.
Mr. Mushtaq Ahmad, AOR

(R-3-State of M.P.) Mr. Harsh Parashar, AOR
Ms. Tanvi Bhatnagar, Adv.
Mr. Chanakya Sharma, Adv.

Hon'ble Mrs. Justice R.Banumathi pronounced the judgment of the Bench comprising Her Ladyship, Hon'ble Mr. Justice A.S. Bopanna and Hon'ble Mr. Justice Hrishikesh Roy.

Leave granted.

In terms of the signed reportable judgment, the appeal is allowed.

Pending applications, if any, shall also stand disposed of.

(MAHABIR SINGH)
COURT MASTER

(BEENA JOLLY)
BRANCH OFFICER

(Signed reportable judgment is placed on the file)